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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

New Delhi, the 6th August, 76

NOTIFICATION
INCOME TAX

No. 1432 (F.No. 404/95/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Govt.

hereby authorises Shri V. Raghavan who is a Gazetted Officer of the Central Govt. to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S. Bashyam made under Notification No. 347 (F.No. 404/138/73-ITCC) dated the 10th May, 1973 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri V. Raghavan takes over as Tax Recovery Officer.

sd/-

(V.P. MITTAL)

Deputy Secretary to the Govt. of India

The Manager,
Govt. of India Press.
New Delhi.

No. 1432 (F.No. 404/95/76-ITCC)

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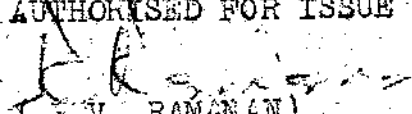
1. The Commissioner of Income-tax, Tamil Nadu I, Madras.
2. The D.I. (P&PR), New Delhi
3. The Comptroller & Auditor General of India, New Delhi.
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(V.P. MITTAL)

Deputy Secretary to the Govt. of India

AUTHORISED FOR ISSUE


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ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P).

No. CG/ITCC/1429/347/RSP/76

Virdi!
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